

The Shoolini Biotechnology and Management Sciences University (Establishment and Regulation) Act, 2009

Act No. 20 of 2009

Amendment appended: 17 of 2024

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- 40. Powers of the Government to inspect the University.
- 41. Dissolution of the University by the sponsoring body.
- 42. Special powers of the Government in certain circumstances.
- 43. Power to make rules.
- 44. Power to remove difficulties.

Act No. 20 of 2009

THE SHOOLINI UNIVERSITY OF BIOTECHNOLOGY AND MANAGEMENT SCIENCES (ESTABLISHMENT AND REGULATION ACT, 2009)

(As Assented to by the Governor on 18th September, 2009)

AN

ACT

to provide for establishment, incorporation and regulation of Shoolini University of Biotechnology and Management Sciences in the State for higher education and to regulate its functioning and for matters connected therewith or incidental thereto.

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Sixtieth Year of the Republic of India as follows:—

- Short title and commencement.—(1) This Act may be called the Shoolini University
 of Biotechnology and Management Sciences (Establishment and Regulation) Act, 2009.
- (2) It shall come in to force on such date as the State Government may, by notification in the Official Gazette, appoint.
 - 2. Definitions.—In this Act, unless the context otherwise requires,—
 - (a) "Board of Management" means the Board of Management constituted under section 19;
 - (b) "campus" means the area of University within which it is established;
 - (c) "distance education" means education imparted by combination of any two or more means of communication, viz. broadcasting, telecasting, correspondence courses, seminars, contact programmes and any other such methodology;
 - (d) "employee" means any person appointed by the University and includes teachers and other staff of the University;
 - (e) "fee" means monetary collection made by the University or its colleges, institutions or study centers, as the case may be, from the students by whatever name it may be called, which is not refundable;

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- (f) "Government" means the Government of Himachal Pradesh;
- (g) "Governing Body" means the Governing Body constituted under section 18;
- (h) "higher education" means study of a curriculum or course for the pursuit of knowledge beyond 10+2 level;
- (i) "hostel" means a place of residence for the students of the University, or its colleges, institutions and study centres, established or recognized to be as such by the University;
- (j) "notification" means a notification published in the Official Gazette;
- (k) "off campus centre" means a centre of the University established by it outside the main campus operated and maintained as its constituent unit, having the University's complement of facilities, faculty and staff;
- (1) "Official Gazette" means the Rajpatra of Himachal Pradesh;
- (m) "prescribed" means prescribed by rules made under this Act;
- (n) "regulating body" means a body established by the Central Government for laying down norms and conditions for ensuring academic standards of higher education, such as University Grants Commission, All India Council of Technical Education, National Council of Teacher Education, Medical Council of India, Pharmaceutical Council of India, National Council of Assessment and Accreditation, Indian Council of Agriculture Research, Distance Education Council, Council of Scientific and Industrial Research etc. and includes the Government;
- (o) "section" means a section of this Act;
- (p) "sponsoring body" means Foundation for Life Sciences and Business Management, Solan, Himachal Pradesh, registered under the Societies Registration Act, 1860 (21 of 1860);
- (q) "State" means State of Himachal Pradesh;
- (r) "statutes", "ordinances" and "regulations" mean respectively, the statutes, ordinances and regulations of the University made under this Act;
- (s) "student" means a person enrolled in the University for taking a course of study for a degree, diploma or other academic distinction instituted by the University, including a research degree;
- (t) "study centre" means a centre established and maintained or recognized by the University for the purpose of advising, counseling or for rendering any other assistance required by the students in the context of distance education;
- (u) "teacher" means a Professor, Reader, Lecturer or any other person required to impart education or to guide research or to render guidance in any form to the students for

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pursuing a course of study of the University; and

- (v) "University" means Shoolini University of Biotechnology and management Sciences, Solan, Himachal Pradesh.
- 3. The objects of the University. The objects of the University shall include, -
- (a) to provide instructions, teaching and training in higher education with a view to create higher levels of intellectual abilities;
- (b) to establish facilities for education and training;
- (c) to carry out teaching, research and offer continuing education programmes;
- (d) to create centres of excellence for research and development relevant to the needs of the State and for sharing knowledge and its application;
- (e) to establish campus in the State;
- (f) to establish examination centres;
- (g) to institute degrees, diplomas, certificates and other academic distinctions on the basis of examination or any such other method; while doing so, the University shall ensure that the standards of degrees, diplomas, certificates and other academic distinctions are not lower than those laid down by regulating bodies; and
- (h) to set-up off campus centres, subject to applicable rules or regulations.
- 4. Incorporation.—(1) The first Chancellor and the first Vice-Chancellor of the University and the first members of the Governing Body, Board of Management and the Academic Council and all persons who may hereafter become such officers or members, so long as they continue to hold such office or membership, are hereby constituted a body corporate by the name of Shoolini University of Biotechnology and Management Sciences, Solan, Himachal Pradesh.
- (2) The University shall have perpetual succession and a common seal and shall sue and be sued by the said name.
- (3) The University shall situate and have its headquarters at Bhajhol, Distt Solan, Himachal Pradesh.
- Powers and functions of the University.—The University shall have the following powers and functions, namely:—
 - (i) to make provisions and adopt all measures (including adoption and updating of the curricula) in respect of study, teaching and research, relating to the courses through traditional as well as new innovative modes including on-line education mode;

(ii) to institute and confer degrees, diplomas, certificates, awards, grades, credits and academic distinctions;

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- (iii) to conduct and hold examinations;
- (iv) to provide for the degrees, diplomas, certificates, equivalent or corresponding to the degrees, diplomas, certificates of other recognized Universities, Boards or Councils;
- (v) to take all necessary measures for setting up campuses;
- (vi) to set up central library, departmental libraries, museums and allied matters;
- (vii) to institute and confer honorary degrees as may be prescribed; (Omitted)
- (viii) to institute and award fellowships, scholarships, studentships as may be specified;
- (ix) to take special measures for spreading educational facilities among the educationally backward strata of the Society;
- (x) to encourage and promote sports and martial arts;
- (xi) to create technical, administrative, ministerial and other necessary posts and to make appointments thereto;
- Inserted: (xi-a) the sponsoring body/university shall appoint full time regular employees for the university and the salary of the employees shall be deposited in the bank account of the employees every month;
- (xii) to undertake research projects on mutually acceptable terms and conditions in respect of agriculture, industry and business;
- (xiii) to provide consultancy services;
- (xiv) to frame statutes, ordinances and regulations for carrying out the objects of the University in accordance with the provisions of this Act;
- (xv) to encourage and promote co-curricular activities for personality development of the teachers, students and employees of the University;
- (xvi) to provide for dual degrees, diplomas or certificates vis-a-vis other Universities on reciprocal basis within and outside the country as per instructions of the State Government, Government of India and University Grants Commission;
- (xvii) to make such provisions for integrated courses in different disciplines in the educational programmes of the University;
- (xviii) to set-up colleges, institutions, off-campus centres, off-shore campus and study centres, as per the instructions issued by the State, Central Government and University Grants Commission from time to time;

for Clause (xviii), the following clause shall be substituted, namely:-

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Shoolini University Centre for Distance and Online Education (xviii) to set-up colleges, institutions, off-campus centres, off-shore campus, study centres or to start distance education, after fulfilling the norms and regulations of the Central Government Regulatory Bodies and Central Government, issued from time to time, and after obtaining the specific approval of the State Government, and

in clause (xix) after the words "and grants", the words "except from parents and students' shall be inserted.

- (xix) to receive donations, gifts and grants and to acquire, hold, manage and dispose of any property, movable or immovable, including trust or endowed property within and outside Himachal Pradesh for the purpose and objects of the University and to invest funds in such manner as the University thinks fit;
- (xx) to prescribe the fee structure for various courses from time to time as per provisions of this Act;
- (xxi) to demand and receive payments of such fees and other charges as may be specified from time to time;
- (xxii) to seek collaboration with other institutions on mutually acceptable terms and conditions;
- (xxiii) to determine salaries, remunerations, honoraria to teachers and employees of the University in accordance with the norms, specified by the University Grants Commission and the other regulatory bodies;
- (xxiv) to organize and to undertake extra-mural teaching and extension services;
- (xxv) to establish and maintain Halls and Hostels;
- (xxvi) to recognize, supervise and control Halls and Hostels not maintained by the University and other accommodation for the residence of the students and to withdraw any such recognition;
- (xxvii) to regulate and enforce discipline among students and employees of the University and to take such disciplinary measures as may be deemed necessary;
- (xxviii) to make arrangements for promoting health and general welfare of the students and the employees of the University;
- (xxix) to co-operate with any other University in and outside the country, authority or any public or private body having in view the promotion of purposes and objects similar to those of the University, for such purposes as may be agreed upon, on such terms and conditions as may from time to time, be specified;
- (xxx) to provide for the printing, reproduction and publication of research and other work, including text books, which may be issued by the University; and
- (xxxi) to do all such things as may be necessary, incidental or conducive to the attainment

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Shoolini University Centre for



H.P PRIVATE EDUCATIONAL INSTITUTIONS REGULATORY COMMISSION

Happy Nest Building, Kagnadhar, Below BCS, SHIMLA-171009 (HP) Phone No. Telefax:0177-2673663, 2673664, 2673665, Email- secy-perchp@nic.in

No. HP-PERC/679/ CA-SU/2022-23 - 1964

Dated: 27/5/2022

To

The Registrar,

Shoolini University of Biotechnology & Management Sciences. P.O. Box No.-9 Head Post Office, Solan, Distt.-Solan (HP)-173212.

Subject:

Permission to offer programmes under Open and Distance Learning mode and online mode from academic session 2022-23.

Sir,

Please refer to your letter No. SUBMS/22-900 dated: 24.05.2022 on the subject cited above. In this regard, the commission is pleased to accord approval for running following UG & PG programmes under Open and Distance Learning under online mode strictly after approval of UGC:

Sr. No.	Program/Course Name	Remarks	
1	Bachelor of Business Administration		
2	Bachelor of Commerce (Hons)		
3	Bachelor of Arts Journalism and Mass Communication		
4	Master of Arts Economics	Subject to the approval of	
5	Master of Arts English Literature	UGC.	
6	Master of Arts Mathematics		
7	Master of Business Administration		
8	Postgraduate Diploma in Direct Selling		
9	Postgraduate Diploma in Journalism		

Yours sincerely,

9/22/5/22 Secretary

J H.P. Private Educational Institutions Regulatory Commission

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Shoolini University Centre for



The Academic council vide item no IV of its 74th meeting held on 19-05-2022 has been pleased to approve to offer the following courses through Open and Distance mode and online mode:

Sr.No.	Program	Online	Distance
1	Bachelor of Arts (Hons) English	N	Υ
2	Bachelor of Business Administration	Y	Y
3	Bachelor of Commerce (Hons)	Y	Y
4	Bachelor of Arts Journalism and Mass Communication	Υ	Υ
5	Master of Arts Economics	Y	Y
6	Master of Arts English Literature	Y	Υ
7	Master of Arts Mathematics	Y	Υ
8	Master of Business Administration	Y	Υ
9	Postgraduate Diploma in Direct Selling	Y	N
10	Postgraduate Diploma in Journalism	100	

Further, the Program Project Reports, SLM's and e Learning material of the abovementioned courses were approved by the House.

REGISTRAR

Copy for information and necessary action forwarded to:

- 1. Director, Open and Distance mode and online mode, Shoolini University
- 2. All Deans/ Director/ HoS, Shoolini University
- 3. Comptroller Accounts and Finance
- Controller of Examination
- 5. Secretary to Vice Chancellor for the kind information of the letter.

DIRECTOR

Shoolini University Centre for

Distance and Online Education

Shoolini University Post Box 9, Solan 173212, HP, India T 01792 350000 T 01792 352001

W www.shooliniuniversity.com

विधि विभाग

अधिसूचना

शिमला—2, 06 फरवरी, 2025

संख्याः एल.एल.आर.—डी.(6)—19/2024—लेज.—हिमाचल प्रदेश के राज्यपाल, भारत के संविधान के अनुच्छेद 200 के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए शूलिनी बायोटेक्नोलॉजी एवम् मैनेजमैंट साईंसिज विश्वविद्यालय (स्थापना और विनियन) संशोधन विधेयक, 2024 (2024 का विधेयक संख्यांक 19) को दिनांक 04—02—2025 को अनुमोदित कर दिया है तथा अनुच्छेद 348 के खण्ड (3) के अधीन, विधेयक के अंग्रेजी पाठ को राजपत्र, हिमाचल प्रदेश में प्रकाशित करने के लिए प्राधिकृत कर दिया है। अतः उपरोक्त विधेयक को वर्ष 2025 के अधिनियम संख्यांक 17 के रूप में अंग्रेजी प्राधिकृत पाठ सहित राजपत्र (ई—गजट) हिमाचल प्रदेश में प्रकाशित किया जाता है।

आदेश द्वारा,

शरद कुमार लगवाल, प्रधान सचिव (विधि)।

शूलिनी बायोटेक्नोलॉजी एवम् मैनेजमैंट साईंसिज विश्वविद्यालय (स्थापना और विनियमन) संशोधन अधिनियम, 2024

धाराओं का क्रम

धाराः

- 1. संक्षिप्त नाम।
- 2. धारा 38 का संशोधन।
- 3. धारा ३९ का संशोधन।

2025 का अधिनियम संख्यांक 17.

शूलिनी बायोटेक्नोलॉजी एवम् मैनेजमैंट साईंसिज विश्वविद्यालय (स्थापना और विनियमन) संशोधन विधेयक, 2024

(माननीय राज्यपाल महोदय द्वारा तारीख 04 फरवरी, 2025 को यथा अनुमोदित)

शूलिनी बायोटेक्नोलॉजी एवम् मैनेजमैंट साईंसिज विश्वविद्यालय (स्थापना और विनियमन) अधिनियम, 2009 (2009 का अधिनियम संख्यांक 20) का और संशोधन करने के लिए **अधिनियम।**

भारत गणराज्य के पचहत्तरवें वर्ष में हिमाचल प्रदेश विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

- 1. संक्षिप्त नाम.—इस अधिनियम का संक्षिप्त नाम शूलिनी बायोटेक्नोलॉजी एवम् मैनेजमैंट साईंसिज विश्वविद्यालय (स्थापना और विनियमन) संशोधन अधिनियम, 2024 है।
- 2. धारा 38 का संशोधन.—शूलिनी बायोटेक्नोलॉजी एवम् मैनेजमैंट साईंसिज विश्वविद्यालय (स्थापना और विनियमन) अधिनियम, 2009 (जिसे इसमें इसके पश्चात् "मूल अधिनियम" कहा गया है) की धारा 38 की उप—धारा (2) के स्थान पर निम्नलेखित रखा जाएगा, अर्थात्:—
 - "(2) उप—धारा (1) के अधीन तैयार की गई वार्षिक रिपोर्ट की प्रतियां विनियामक आयोग और सरकार को प्रस्तुत की जाएंगी। सरकार ऐसी रिपोर्ट को विधान सभा के समक्ष रखवाएगी।"।
 - 3. धारा 39 का संशोधन.—मूल अधिनियम की धारा 39 की उप–धारा (4) के अन्त में,—

''सरकार ऐसे लेखों और तुलनपत्र को विधान सभा के समक्ष रखवाएगी।'' शब्द और चिन्ह जोड़े जाएंगे।

AUTHORITATIVE ENGLISH TEXT

THE SHOOLINI UNIVERSITY OF BIOTECHNOLOGY AND MANAGEMENT SCIENCES (ESTABLISHMENT AND REGULATION) AMENDMENT ACT, 2024

ARRANGEMENT OF SECTIONS

Sections:

- 1. Short title.
- 2. Amendment of section 38.
- 3. Amendment of section 39.

Act No. 17 of 2025.

THE SHOOLINI UNIVERSITY OF BIOTECHNOLOGY AND MANAGEMENT SCIENCES (ESTABLISHMENT AND REGULATION) AMENDMENT ACT, 2024

(As Assented to By the Governor on 04th February, 2025)

AN

ACT

further to amend the Shoolini University of Biotechnology and Management Sciences (Establishment and Regulation) Act, 2009 (Act No. 20 of 2009).

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Seventy- fifth Year of the Republic of India as follows:—

- **1. Short title.**—This Act may be called the Shoolini University of Biotechnology and Management Sciences (Establishment and Regulation) Amendment Act, 2024.
- **2. Amendment of section 38.**—In section 38 of the Shoolini University of Biotechnology and Management Sciences (Establishment and Regulation) Act, 2009 (hereinafter referred to as the "principal Act") for sub-section (2), the following shall be substituted, namely:—
 - "(2) Copies of annual report prepared under sub-section (1) shall also be presented to the Regulatory Commission and the Government. The Government shall cause such report to be laid before the Legislative Assembly.".
- **3. Amendment of section 39.**—In section 39 of the principal Act, in sub-section (4), at the end, the words and sign "The Government shall cause such accounts and balance sheet to be laid before the Legislative Assembly." shall be added.